

General Assistance:

Instructions have been issued for admission of the children of the migrants who do not want to continue their studies in the valley, in different professional and other colleges outside the valley. Facilities for transfer of bank accounts, payment of leave salary, pension, LIC Premium, outside the valley, have also been provided to the migrant families.

In Jammu:

- (i) Grant of cash assistance of Rs. 1,000/- per month per family of four member, or more.
- (ii) Supply of free ration at the scale prescribed by the Government under the Public Distribution System i.e. 9 Kgs of rice, 2 Kgs of atta and 1 Kg of sugar per head per month.
- (iii) Free accommodation either in the available Government building or in the tends to the needy families.
- (iv) Free medical aid; and
- (v) Supply of blankets to the needy families.

In Delhi:

Cash relief @ Rs. 125/- per person per month subject to a maximum of Rs. 500/- per month per family of four members or more, is being disbursed.

The migrant families staying in the thirteen camps organised by Delhi Administration in addition to the cash relief are being given a one time kitchen kit of cooking utensils/bedding items and monthly dry ration.

The expenditure on dry ration per family comes to about Rs. 500/- per month. Arrangement for regular visits of medical teams to the camps have been made.

Voluntary Organisations in Jammu and Kashmir and Punjab Receiving Foreign Funds

531. DR. A.K. PATEL:
SHRI L.K. ADVANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the voluntary organisations in J&K and Punjab which are registered under Foreign Contribution (Regulation) Act, 1976, for receiving foreign funds alongwith the total amount received by them during each of the last three years and the current year;

(b) whether Government have received any information about misutilisation of funds received by those voluntary organisations from abroad;

(c) if so, the names of such organisations;

(d) whether any action has been taken in all such cases; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) List of organisations registered under FCRA in J&K and Punjab is given in a statement. [Placed in Library. See No. LT—1345/1990] The amount received by these organisations during the last three years is as under:—

State	Year (Amount in lakhs)		
	1986	1987	1988
1	2	3	4
Punjab	436.57	468.97	646.19
J & K	78.94	153.26	177.77

The information for the year 1989 is not yet available.

(b) No, Sir.

(c) to (e). Does not arise

Telephone Connections During Seventh Plan Period

532. SHRIBABANRAODHAKNE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the target fixed for installing new telephone connections in the country during the Seventh Five Year Plan;

(b) the achievements made so far in this regard; and

(c) the reasons for not achieving the target fixed?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) 16 lakh net new connections.

(b) 16.93 lakh net new connections.

(c) Does not arise as target has been exceeded.

Employment on Compassionate Ground in West Bengal Telecom Circle

533. SHRI KARIA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state.

(a) whether in spite of clear orders from the Directorate of Telecommunications a number of dependents of telecom employees are yet to be given employment on compassionate grounds in the office of Chief General Manager, Telecom, West Bengal Circle although special sanctions were issued earlier;

(b) if so, the reasons thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c). Compassionate appointments of dependents of deceased employees are approved as per rules by Chief General Manager after obtaining relaxation from Telecom Directorate where required. The actual appointments are made as and when suitable vacancies become available. Hence in some approved cases it may take some time to get appointment.